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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP 470/2005
OA 2884/2004

New Delhi, this the 23rd day of February, 2006

HON'BLE MR. V.K. MAJOTRA, VICE-CHAIRMAN (A)
HON'BLE MR. MUKESH KUMAR GUPTA, MEMBER (J)

Shri Surinder Verma
S/o Shri H.P. Saxena
H. No. 58, Pocket No.G-21,
Sector -7, Rohini, Delhi.
(By Advocate Shri S.P. Chadha)

.... Petitioner

VERSUS

1. Shri S. Raghunathan,
Chlef Secretary,
Govt. of N.C.T. of Delhi.
Sachivalya, Near I.T.O.
New Delhi.
2. Sh. V.K. Duggal
Secretary,
Ministry of Home Affairs,
North Block, New Delhi.
3. Dr. G. Narinder Kumar,
Director Social Welfare,
GNCT, Govt. School for Deaf
Delhi Gate, Delhi.
4. Sh. R.K. Verma,
Commissioner,
Sales Tax (Trade Tax),
GNCT of Delhi,
Bikrikar Bhawan,
Near Police Hqrs,
Delhi.

.... Respondents / Alleged Contemnors

(By Advocate Shri Vijay Pandita and Shri B.S. Jain)

O R D E R (ORAL)

By Hon'ble Mr. V.K. Majotra:-

It is not disputed by either side that vide order dated 24.11.2005, respondents have complied with directions of this Court and on completion of the enquiry dropped the charges against the applicant. Thus the present proceedings are dropped and notices to respondents are discharged.


(Mukesh Kumar Gupta)
Member (J)

/gkk/


(V.K. Majotra)
Vice-Chairman (A)